

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/01337/2016

Dated Wednesday the 21st day of March Two Thousand Eighteen

PRESENT

HON'BLE MR. R. RAMANUJAM, Member (A)

T.Lakshmi @ Dhanalakshmi,
W/o late K. Thiagarajan,
Punalkulam Village,
Kurungulam,
Melpathi Post,
Thanjavur District,
Pin 613303.Applicant

By Advocate M/s. R. Malaichamy

Vs

1. Union of India,
rep by the Chief Postmaster General,
Tamil Nadu Circle,
Anna Salai,
Chennai 600002.
2. The Postmaster General,
Western Region (TN),
Coimbatore 641001.
3. The Superintendent,
RMS 'CB' Division,
Coimbatore 641001.Respondents

By Advocate Mr. G. Dhamodaran

ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))

Heard. The applicant has filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

- “1. To direct the respondents to settle the pension and other retirement service benefits to the applicant by treating the service rendered by her from 06.11.1999 with 12 % interest by virtue of the judgment of this Hon'ble Tribunal in OA 1072 of 2012 and
2. To pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case.”
2. It is submitted by learned counsel for respondents that the applicant's Annexure A7 representation for pension and terminal benefits dt. 05.07.2016 was still under consideration and as such, leave may be granted to the respondents to decide the representation in accordance with law.
3. Learned counsel for the applicant submits that he had no objection provided the respondents would decide the case within a reasonable time limit. He further submits that the respondents have already admitted to the claim in principle in their reply and, therefore, the matter could be disposed of by fixing a time limit for the disposal of the representation.
4. Keeping in view the aforesaid submission, the respondents are directed to consider and take a decision on Annexure A7

representation dt. 05.07.2016 in accordance with law and pass a reasoned and speaking order within a period of two months from the date of receipt of a copy of this order.

5. OA is disposed of with the above direction. No costs.

(R. Ramanujam)
Member(A)
21.03.2018

SKSI